

**Central Administrative Tribunal
Principal Bench**

OA No.3733/2017 with MA No.3938/2017

New Delhi, this the 26th day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Amarjit Singh, S/o Sh. Om Prakash

Aged about 33 years,
R/o 923, Bulla Colony,
Kanjhawala,
Delhi-81,
(Reg No. 1104198421095381999)

2. Saleem Ahmed, S/o Sh. Nasruddin,

Aged about 25 years,
R/o Vill, Thakri, Tehsil and PO Ferojpur,
Distt. Mewar (Haryana)

3. Sandeep, S/o Sh. Balbir Singh,

Aged about 24 years,
R/o VPO Morkheri Distt Rohtak,
Haryana-124 406.

4. Parvinder, S/o Sh. Vijay pal

Aged about 22 years,
R/o RZ-D/16, Gali No. 9, Rajapuri,
Uttam Nagar,
New Delhi-59,
(Reg No. 0512199487316952011)

5. Mohd. Ahmed S/o Sh. Niyaz Mohd.

Aged about 25 years,
R/o Village Guleshra,
PO Malai, Distt. Palwal,
Haryana-121 103.

6. Ankit, S/o Sh. Azad

Aged about 25 years,
R/o H. No. 1024, Ward No. 25, Maya Puri,
Sonipat, presently at New Delhi,

(Reg No. 512199202208849645)

...Applicants

(By Advocate: Shri Yogesh Kumar Mahur)
Vs.

1. Govt. of NCT of Delhi through its Chief Secretary
A-Wing, 5th Floor,
Delhi Secretariat,
I.P. Estate,
New Delhi.
2. The Chairman
DSSSB, FC-18,
Near Karkardooma Institutional Area,
Delhi-110092.
3. The Secretary
DSSSB, FC-18,
Near Karkardooma Institutional Area,
Delhi-110092.

....Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat)

ORDER (ORAL)

Justice Permod Kohli :

MA No.3938/2017 :

The M.A filed for joining together is allowed.

O.A No. 3733/2017 :

Shri N.K. Singh proxy counsel for Ms. Avnish Ahlawat, learned counsel, appearing on behalf of respondents has made a statement, on instructions from the respondents, that the applicants will be issued admit cards to appear in the examination scheduled to be held on 29.10.2017 for the post of Primary Teacher in MCD under post code 16/17. The applicants can collect their admit cards tomorrow, i.e., 27.10.2017, from the office of respondent No.2-

DSSSB. According to Shri N.K. Singh, it has been found that the applicants have deposited their fees within the prescribed time.

2. The only relief claimed in this OA is issuance of the admit cards. The same having been granted by the respondents, nothing survives in this O.A. Disposed of accordingly.

Order be issued **Dasti** under the signatures of Court Officer.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

/mbt/